

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 122
(IB)-87(PB)/2019

IN THE MATTER OF:

M/s. Duke Sponge and Iron Pvt. Ltd. Applicant/petitioner
v.
M/s. Laxmi Foils Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:


For the Applicant: Mr. A.K. Vali & Mr. A.S. Narang & Mr. Rajat Sain, Advs.
For the Respondent -

ORDER

The matter has been called twice. Even on the second call proxy counsel has requested for pass over which cannot be accepted. No further adjournment shall be granted and if the counsel for the respondent remain absent the matter shall proceed.

List for arguments on 30.04.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)